

39. Orissa University of Agriculture and Technology, Bhubneswar.
40. Bidhan Chandra Krishi Vishwa Vidyalaya, Kalyani (W.B.)

III. OTHER INSTITUTIONS

41. National Seeds Corporation, New Delhi.
42. State Farms Corporation of India Ltd., New Delhi.
43. International Crop Research Institute for Semi Arid and Tropicals (ICRISAT), Hyderabad.
44. Maharashtra Association for Cultivation of Science, Pune.
45. Area Agronomic Centre (NDDDB), Amlaha.
46. West Bengal Government Rice Research Station, Chinsurah.

STATEMENT-II

Name of States Having Seed Corporation

1. Andhra Pradesh
2. Assam
3. Bihar
4. Gujarat
5. Haryana
6. Karnataka
7. Maharashtra
8. Madhya Pradesh
9. Orissa
10. Punjab
11. Rajasthan
12. Uttar Pradesh
13. West Bengal

[English]

Pollution Control

4034. SHRI UDAYSINGRAO GAIKWAD : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state .

(a) whether the Government have implemented all the recommendations of the High Powered Committee which was constituted to study the causes of heavy pollution in Delhi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) (a) to (c). The Government of National Capital Territory of Delhi have constituted a committee under the Chairmanship of the Chief Secretary to implement the recommendations of the High Powered Committee. Several meetings of this committee have been held wherein the action points for compliance have been prioritised. The concerned departments have been asked to draw up time-targetted action plans to control pollution in Delhi.

Environmental Courts

4035. DR. RAMESH CHAND TOMAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have set up Environmental Courts in each State and at the Centre;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which these Courts are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH), (a) to (d). A Bill to provide for strict liability for damages arising out of any accident occurring while handling any hazardous substance was introduced in the Ldk Sabha on 18th August, 1992 and is due for consideration and passing. The Bill also seeks to establish a National Environment Tribunal for effective and expeditious disposal of cases arising from such accident, with a view to giving relief and compensation for damages to persons, property and the environment and for matters connected therewith or incidental thereto.

[Translation]

Tele Time update Service

4036. SHRI SATYA DEO SINGH :
SHRI RAM PAL SINGH :

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Northern Railway has launched "Tele Time update Service" recently;

(b) if so, the details and main features thereof;

(c) whether the Government have received several complaints in regard to this service; and

(d) if so, the action taken by the Government for redressal of these complaints?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : (a) Yes, Sir.

(b) This service gives information regarding arrival/ departure of trains and late running position of trains and reservation status of the passengers on telephone